Statement-II Financial disincentives imposed by TRAI on non-compliant TSPs against Benchmarks for Drop Call Rate

[4 January, 2019]

Quarter	Name	Financial disincentive imposed as per notified Benchmarks (in ₹)	
ending	of TSP	Network QoS DCR Spatial	Network QoS DCR Temporal
		Distribution	Distribution
June, 2018	M/s	Two lakh for one License	Two lakh for one LSA
	BSNL	Service Area (LSA)	
	M/s	Eight lakh for four LSAs	Four lakh for two LSAs
	Idea		
March,	M/s	One lakh fifty thousand for	One lakh fifty thousand for
2018	BSNL	one LSA	one LSA
	M/s	Seven lakh fifty thousand for	Three lakh for two LSAs
	Idea	five LSAs	
	M/s	Seven lakh fifty thousand for	Fifteen lakh for Seven LSAs
	Tata	five LSAs	
	M/s	Three lakh for two LSAs	Three lakh for two LSAs
	Telenor		

Advice received from CVC in award of contract for expansion of National Internet Backbone

2640. SHRI RAVI PRAKASH VERMA: Will the Minister of COMMUNICATIONS be pleased to refer to answer to Unstarred Question 1986 given in the Rajya Sabha on 3 August, 2018 and state:

- (a) whether Government has received the advice from CVC regarding ₹ 300 crore scam in BSNL, in award of contract for expansion of National Internet Backbone and in annual maintenance contract along with purchase of hardware;
 - (b) if so, the details thereof along with the findings thereof;
 - (c) if not, the reasons for inordinate delay;
 - (d) whether Government has filed FIR in this regard;
 - (e) if so, the details thereof; and
 - (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) to (c) Advice dated 12.09.2018 of CVC was received. The CVC has advised that based on the facts and circumstances of the case, the Commission allows the matter relating to procurement of STM Cards from CISCO and award of AMC by BSNL to rest.

(d) to (f) Qustion does not arise in view of response (a) to (c) above.

National Digital Communications Policy

2641. DR. T. SUBBARAMI REDDY: SHRIMATI AMBIKA SONI:

Will the Minister of COMMUNICATIONS be pleased to state:

- (a) by when the draft National Digital Communications Policy would be finalised and put in force;
- (b) whether the interests of consumers and unfair competition between service providers would be taken care of in the new telecom policy;
- (c) whether internet telephony system for in-flight connectivity would be allowed in airlines, for passengers to communicate; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) The National Digital Communications Policy 2018 was notified in the Gazette of India on the 22nd October, 2018.

- (b) The Policy has been formulated after consultation with various stakeholders including the telecom service providers. The Policy recognizes the importance of continued improvement in the regulatory framework for attracting investments and ensuring fair competition, to serve the needs of Indian citizens.
- (c) and (d) Government has allowed both voice and internet services on aircraft in Indian airspace, by notifying the "Flight and Maritime Connectivity Rules, 2018" in the Gazette of India on 14th December, 2018.

Temporary suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017

2642. DR. ABHISHEK MANU SINGHVI: SHRI PARTAP SINGH BAJWA:

Will the Minister of COMMUNICATIONS be pleased to state: